

**NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**SPECIAL BENCH, (COURT-II)**

(IB)-667(ND)2019

**CORAM:**

**PRESENT: MR. L.N. GUPTA  
HON'BLE MEMBER (T)**

**CH. MOHD. SHARIEF TARIQ  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI SPECIAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL  
ON 02.03.2020**

**NAME OF THE COMPANY: Renu Proptech Pvt. Ltd. V/s. M/s. Red Topaz  
Real Estate Pvt. Ltd.**

**UNDER SECTION 7 OF IBC, 2016**

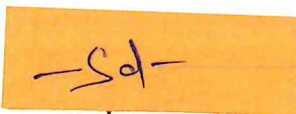
**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

**Present for the Petitioner :** Ms. Gurmeet Bindra, Adv. Along with  
Ms. Sachi, Advocate  
**Present for the R.P :** Mr. Rakesh Kumar, Mr. Ankit Sharma  
**Present for the Ex-Directors :** Mr. Manish Paliwal  
**Present for the Respondent :** Mr. Kaustav Saha, Adv. For R-3, Mr.  
S.P Singh Chawla, Mr. Shubham  
Bansal, Advocates for R-12, Mr.  
Mr. Gaurav Gupta, Mr. Robin Kr. Singh  
Rathore, Advocates for R-18

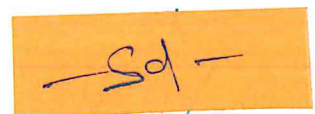
**ORDER**

CA-1158/2020: The Counsel for the Applicant is directed to provide copy of the Application to the Counsel for the Respondent within 2 working days against a proper receipt. The Counsel for the Respondent is directed to file reply.

List this matter on 20<sup>th</sup> March, 2020.



**(L.N. Gupta)  
Member (T)**



**(Ch. Mohd. Sharief Tariq)  
Member (J)**